

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1503
ANSWERED ON:01.12.2006
ARBITRATION MECHANISM FOR SPEEDY JUSTICE
Bishnoi Shri Kuldeep

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up tribunals and other such arbitration mechanism in order to lessen burden on subordinate judiciary;
- (b) if so, the details thereof; and
- (c) the fresh steps taken by the Government to provide for an alternate redressal mechanism in order to ensure speedy justice?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (c) To reduce the growing pendency of cases before Courts the Government through NALSA (National Legal Service Authority) has taken several measures to provide speedy justice to the litigants by simplification of procedural laws and promotion of alternative dispute resolution system. Lok Adalat is one such mechanism wherein disputes are resolved outside the Court. International Centre for Alternative Dispute Resolution (ICADR), an autonomous body under this Ministry is also promoting alternate dispute resolution methods to facilitate early resolution of disputes and to reduce burden of arrears in courts. ICADR is organizing Seminars/Workshops for training to the Arbitrators and conciliators.